

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1971
ANSWERED ON:23.07.2014
RTI APPEALS FROM SENIOR CITIZENS
Singh Shri Sushil Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Information Commission (CIC) has resolved that the appeals /complaints received from senior citizens or from differently abled persons will be accorded priority;
- (b) if so, the details thereof;
- (c) the number of requests received by CIC during the current year from senior citizens and disabled persons requesting for early hearing; and
- (d) the reasons for not according priority to senior citizens/disabled persons by CIC and the number of requests pending for disposal?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a): Yes, Madam.

(b): The Central Information Commission in its meeting dated 13.12.2011 resolved that "The appeals/complaint received from Senior Citizens or from differently abled persons in the respective registries will be put up to the Bench of the Commission where such cases are registered. The Information Commissioner under Section 12 (4) of the RTI Act will decide on the priority to be given to such appeals and complaints. The priority accorded will be the part of judicial decision which necessarily will involve recording reasons for giving such priority while adjudicating the case".

(c): 279.

(d): In view of the above, does not arise.